

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S RAJ CONTINENTAL
HOTELS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S Pallorbund Tea Limited
2.	Date of incorporation of corporate debtor	06/04/2000
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01132WB2000PLC091620
5.	Address of the registered office and principal office (if any) of corporate debtor	3B, Lal Bazar Street, 2 nd Floor, Kolkata 700001, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	26 th September 2019
7.	Estimated date of closure of insolvency resolution process	24 th March 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 cirp.ptl@gmail.com
11.	Last date for submission of claims	14 th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S Pallorbund Tea Limited** on 26th September 2019.

The creditors of **M/S Pallorbund Tea Limited**, are hereby called upon to submit their claims with proof on or before 14th October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Aditya K Tibrewal

Date: 01/10/2019

Place: Kolkata

Aditya Kumar Tibrewal

Interim Resolution Professional

IBBI/IPA-001/IP-P00743/2017-2018/11249